

FIR No. 164/21
PS Kalyanpuri

Application No. 1

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is a Superdari application filed on behalf of applicant. Reply has also been filed.

Present: Ld. APP for the State through V.C. on CISCO Webex App.
Ld. Counsel for applicant through V.C. on CISCO Webex App.
Applicant Vinod is the son of deceased Umesh who is stated to be registered owner of the vehicle. He has also filed SPA of other LR's in his favour.

Record is perused and it reveals that deceased Umesh was the owner/rightful claimant of the vehicle bearing no.UP 16 DT 5552. IO has no objection in release of case property to the applicant.

Keeping in view the report of IO and judgment passed by Hon'ble High Court of Delhi in ***Manjit Singh Vs State; Crl. M.C.4485/2013 and Crl. M.A.No. 16055/2013*** wherein inter-alia the law laid down by Hon'ble Supreme Court in case titled as ***Sunderbhai Ambalal Desai and C.M. Mudaliar Vs. State of Gujrat; (2002) 10 SSC 283*** has been re-iterated, the application is allowed. Concerned IO as well as SHO are directed as under:

(i) to release the above mentioned vehicle to son of registered owner subject to preparing detailed proper panchnama of above mentioned vehicle and taking photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith charge sheet,

(ii) to get panchnama and photographs of above mentioned vehicle attested and countersigned by concerned party as well as by registered owner and IO.

(iii) IO however shall release the vehicle only after verification of ownership documents of the vehicle.

Applicant shall also file an indemnity bond before the IO. IO/SHO is directed to do the needful. Application is **disposed off** accordingly.

At request, copy of this order be given dasti.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No. 0624/15
PS Pandav Nagar.

Application No. 2

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for calling status report

Present: Ld. APP for the State through V.C. on CISCO Webex App.

None for applicant.

Report filed which is unsatisfactory. IO be called alongwith fresh status report on next date of hearing.

Put up on 13.07.2021.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

Case No.10522/19

Application No. 3

SBI vs Curry Mantra Foods Pvt Ltd. And Ors.

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

None for applicant (respondent in main appl)

This is an application of respondent seeking postponement of date for taking possession of her property by bank. The applicant herein has sought postponement for 3 weeks through her application dated 13.04.2021. The said period of 3 weeks has already expired and this application has become infructuous. Moreover the applicant has never appeared in the matter after filing the application. Hence the application stands dismissed.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No. 0485/19
PS Kalyanpuri

Application No. 4

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for calling status report

Present: Ld. APP for the State through V.C. on CISCO Webex App.

None for applicant.

Report filed which is unsatisfactory. IO be called alongwith fresh status report on next date of hearing.

Put up on 13.07.2021.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

e-FIR No. 121/21
PS Kalyanpuri
U/s 379/356/411 IPC
State vs. Haider Sultan

Application No. 5

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is a bail application of accused. Reply has also been filed by the IO.

Present: Ld. APP for the State through V.C. on CISCO Webex App

Ld. Counsel for applicant through VC.

Heard on the application. Record perused. Accused is allegedly found in possession of stolen case property in this case. As per the report of IO, accused is involved in several other criminal cases (more than 15 in number) which fact was denied by Ld. Counsel for accused. Opportunity was twice given to Ld. Counsel for the accused to file orders regarding discharge or not arrest of the accused in those cases, as was reflected in the date of NCRB/SCRB. However, except making oral submissions that accused is not wanted in so many cases, no such document has been filed by Ld. Counsel for accused. Hence in view of the facts and circumstances and considering the criminal record of the accused, I am not inclined to grant bail to the accused. Bail application of applicant/accused Haider Sultan is hereby dismissed. Application is **disposed off** accordingly.

At request, copy of this order be given dasti.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No. 193/21
PS Pandav Nagar
State vs. Sohil
U/s 356/379/411/34 IPC

Application No. 6

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. LAC Sh. Yogesh Bhardwaj for applicant/ accused.

Heard on the application. In view of the facts and circumstances of the case, regular bail is not being granted to the accused. However, case of accused falls under the criteria laid down by Hon'ble HPC of Hon'ble High Court of Delhi vide its minutes of meeting dated 04.05.2021, for grant of interim bail for decongestion of jail pursuant to Corona outbreak. Hence, in view of same, accused is granted interim bail for a period of 90 days subject to furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of jail Suptd. Accused shall abide by conditions as laid down in Section 437 (3) Cr.P.C. and shall not commit similar offence while being released on interim bail failing which his interim bail may be cancelled. Personal bond be sent to the court within three days of its acceptance. Application stands disposed off accordingly.

Copy of this order be sent to Jail Superintendent and DLSA (East) for information. One copy of order be also given dasti to Ld. LAC of accused.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No. 212/21

Application No. 7

PS Pandav Nagar

U/s 384/420/188 IPC and 3 Pandemic Disease Act and 3/7 Essential Commodities Act.

State vs. Anand Gupta

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Sh. P.K. Behl, Counsel for accused.

Heard arguments on bail application. Record perused.

As per allegations, the accused was contacted by complainant Rohit for purchasing an Oximeter, which was sold to him at a very high price of Rs.6000/- even though its normal price was Rs.1000/- - 1500/- only. Complainant accordingly made a complaint against the accused in PS Pandav Nagar after which this FIR was registered. When a raid was conducted at the house of accused, 1000 N 95 mask, 56 vaporiser cum inhaler, 655 pieces of digital thermometer, 100 pieces of oxygen mask, 150 pieces of pulse oxymeter, 4 pieces plastic sanitiser, 1000 pieces of surgical mask, 30 pieces of nano meter spray bottle and 3 pieces of coating machine alongwith 300 pieces of oxymeter packing coverage bearing price of Rs.3999/- were recovered. The accused could not show any permission/license for keeping these medical goods/equipments and accordingly goods were seized and accused was arrested.

During arguments, Ld. Counsel for accused stated that accused is in JC for about 15 days. Most of the articles alleged to be recovered from the accused are readily available in medical shops/ general stores as well as on online portal. Two invoices regarding purchase of digital thermometer, vaporizer and oxymeters have also been filed alongwith bail application regarding the accused having genuinely purchased the item. It was further contended that there is no notification to the effect that above articles are notified as essential commodity under the Act. It is also contended that the alleged oxymeter sold to the complainant has also not been recovered by the police and accordingly, it is submitted that accused may be released on bail.

On the other hand, Ld. APP has strongly opposed the bail application stating

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FIR No. 212/21

PS Pandav Nagar

U/s 384/420/188 IPC and 3 Pandemic Disease Act and 3/7 Essential Commodities Act.

State vs. Anand Gupta

that accused has indulged in black marketing and hoarding of essential medical equipments in present corona pandemic. It is further stated that the pulse Oximeters recovered from accused are duly notified by the Govt. under Essential Commodities Act vide Office Memorandum dated 29.06.2020 of Ministry of Chemicals and Fertilizers, Govt. of India. Considering the severity of offence it is prayed that application be dismissed.

Having considered the material on record and arguments advanced, in my opinion the allegations against the accused are quite serious. The accused claims to be a bonafide seller of medical articles / goods recovered from his possession but he has failed to show any document to the effect that he had been lawfully purchasing and selling those articles previously. He has also failed to disclose the source of his purchase. The two invoices filed by him are in the name of one Goup Technology Pvt. Ltd. The accused fails to show his connection with the said company. Moreover the said company from its name, appears to be a company engaged in technological field and not in medical field. Furthermore, the pulse Oximeters allegedly recovered from accused are duly notified under the Essential Commodities Act as reflected from the Office Memorandum as referred above. Further recovery of Oximeter packing cover with inflated price of Rs.3,999/- shows that the accused intended to sell them at a much higher price than the actual MRP. It is not out of place to state that the general public in Delhi is facing immense hardship, both physical as well as mental in securing the above medical equipments for themselves as well as their near and dear ones, considering the fact that very high number of people have got infected with covid 19 in the second wave.

Considering all these facts, I am not inclined to grant bail to accused Anand Gupta. His bail application is accordingly dismissed.

The application stands disposed off. Copy of the order be given dasti.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No. 49/21
PS Kalyanpuri
State vs Amit @ Pappuwala
U/s 33 Delhi Excise Act.

Application No. 8

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. LAC Sh. Yogesh Bhardwaj for accused.

This is an interim bail application filed on behalf of accused in view of recommendations of Hon'ble HPC of Hon'ble High Court vide its minutes of meeting dated 04.05.2021. It is stated that accused is allegedly involved in minor offences which are punishable with maximum imprisonment of 3 years and is covered as per the criteria for interim bail as devised by the Hon'ble HPC of Hon'ble High Court of Delhi vide its minutes of meeting dated 04.05.2021.

Heard. Record perused.

It is pertinent to mention that vide its minutes of subsequent meeting dated 11.05.2021, the Hon'ble HPC has added one more exclusion clause as per which the accused who are involved in 3 or more criminal cases were not entitled for interim bail as per the criteria laid down by it. The applicant/ accused herein is involved in ten other criminal cases and his case falls under the exclusion clause and is not entitled for interim bail as per recommendations of Hon'ble HPC of Hon'ble High Court of Delhi.

Hence interim bail application of accused Amit @ Pappuwala is hereby dismissed. Application is disposed off.

Copy of order be sent to Ld. LAC, DLSA East as well as to Jail Superintendent.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No. 532/20
PS Kalyanpuri
State vs. Ameer
U/s 356/379/411/34 IPC

Application No. 9

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State through V.C. on CISCO Webex App.
Ld. LAC Sh. Yogesh Bhardwaj for accused.

This is an interim bail application filed on behalf of accused in view of recommendations of Hon'ble HPC of Hon'ble High Court vide its minutes of meeting dated 04.05.2021. It is stated that accused is allegedly involved in minor offences which are punishable with maximum imprisonment of 3 years and is covered as per the criteria for interim bail as devised by the Hon'ble HPC of Hon'ble High Court of Delhi vide its minutes of meeting dated 04.05.2021.

Heard. Record perused.

It is pertinent to mention that vide its minutes of subsequent meeting dated 11.05.2021, the Hon'ble HPC has added one more exclusion clause as per which the accused who are involved in 3 or more criminal cases were not entitled for interim bail as per the criteria laid down by it. The applicant/ accused herein is involved in more than three other criminal cases and his case falls under the exclusion clause and is not entitled for interim bail as per recommendations of Hon'ble HPC of Hon'ble High Court of Delhi.

Hence interim bail application of accused Ameer is hereby dismissed.
Application is disposed off.

Copy of order be sent to Ld. LAC, DLSA East as well as to Jail Superintendent.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No. 000268/2021
PS Pandav Nagar
State vs. Dalchand @ Golu
U/s 379 IPC

Application No. 10

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. LAC Sh. Yogesh Bhardwaj for accused.

This is an interim bail application filed on behalf of accused in view of recommendations of Hon'ble HPC of Hon'ble High Court vide its minutes of meeting dated 04.05.2021. It is stated that accused is allegedly involved in minor offences which are punishable with maximum imprisonment of 3 years and is covered as per the criteria for interim bail as devised by the Hon'ble HPC of Hon'ble High Court of Delhi vide its minutes of meeting dated 04.05.2021.

Heard. Record perused.

It is pertinent to mention that vide its minutes of subsequent meeting dated 11.05.2021, the Hon'ble HPC has added one more exclusion clause as per which the accused who are involved in 3 or more criminal cases were not entitled for interim bail as per the criteria laid down by it. The applicant/ accused herein is involved in ten other criminal cases and his case falls under the exclusion clause and is not entitled for interim bail as per recommendations of Hon'ble HPC of Hon'ble High Court of Delhi.

Hence interim bail application of accused Dalchand @ Golu is hereby dismissed.
Application is disposed off.

Copy of order be sent to Ld. LAC, DLSA East as well as to Jail Superintendent.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No.0074/21
PS Crime Branch
State vs. Rohit Srivastava
U/s 3/7 Essential Commodities Act, 1955,
U/s 3 Epidemic Disease Act, 1897 and 420/188/120B/34 IPC

Application No. 11

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is a bail application filed on behalf of accused. Reply has been filed by the IO

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Sh. Kanti Prasad, Ld. Counsel for the accused.

Heard on the bail application. Record perused.

As per the prosecution, a secret information was received that some persons are indulged in black marketing of remdesivir injection, pulse oximeter and oxygen cylinder. On the basis of said information, the accused persons namely Alok Tyagi, Abhishek Bansal and Somil Gupta were apprehended within the jurisdiction PS Laxmi Nagar. One remdesivir injection and Rs. 40,000/- each was recovered from the possession of accused persons, on their search. Apart from that, two cartons containing 100 oxymeters and 48 oxygen cylinders were also recovered from the back seat of Brezza Car in which the accused persons were travelling. The accused persons failed to provide any prescription regarding possession of said medical articles. They were arrested in this case and were remanded to PC. Thereafter at the instance of accused persons, applicant/ accused Rohit Shrivastav was apprehended from his residence at Ghaziabad. The applicant/ accused thereafter got another accused Yash Gupta apprehended from Ghaziabad itself from whom two more Remdesivir injections were recovered. Both these accused persons were also arrested.

Now bail is sought by the Ld. Counsel stating that no recovery has been effected from the applicant/accused. The accused had been wrongly arrested on the basis of some disclosure statement which ever otherwise was never given by the accused. It is further stated that there is no proof that accused had indulged in sale of Remdesivir injection or any other article to any one. Ld. APP has opposed the grant of bail.

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FIR No.0074/21
PS Crime Branch
State vs. Rohit Srivastava
U/s 3/7 Essential Commodities Act, 1955,
U/s 3 Epidemic Disease Act, 1897 and 420/188/120B/34 IPC

Perusal of record shows that the applicant/ accused has been arrested at the instance of 3 other accused persons who were initially arrested and from whom recovery of medical articles and Remdesivir injections had been effected. The applicant/ accused thereafter got another accused arrested from whom, two more Remdesivir injections were recovered. This prima facie shows involvement of applicant/accused in a criminal conspiracy with other accused persons. Further the IO has recorded the statement of one victim Naman who had paid Rs.40,000/- through bank transfer to co-accused Somil for purchase of Remdesivir injection (much higher than MRP) and even the said injection was not supplied to him and he was cheated. Substantial portion of investigation is yet to be completed. As per the prosecution, FSL report regarding genuineness of medicines is also to be ascertained. The CDR record of accused persons is also to be verified to find out the number of other victims.

Furthermore, the pulse Oximeters allegedly recovered from co-accused persons are duly notified under the Essential Commodities Act as reflected from the Office Memorandum as referred above. It is not out of place to state that the general public in Delhi is facing immense hardship, both physical as well as mental in securing proper medical equipments and medicines for themselves as well as their near and dear ones, considering the fact that very high number of people have got infected with covid 19 in the second wave and few people have used this opportunity to make money by unfair means.

Considering the facts and circumstances of the case, I am not inclined to grant bail to accused Rohit Srivastav. His bail application is dismissed.

Copy of the order be given dasti and be sent to Jail Superintendent.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No.0392/20
PS Pandav Nagar
U/s 419/406/120B/420/34 IPC
State vs Pradeep Kumar

Application No. 12

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State through V.C. on CISCO Webex App.
Sh. Kanti Prasad, Ld. Counsel for the accused.

This is an application of accused seeking interim bail on the basis of recommendations as laid down by Hon'ble HPC of Hon'ble High court as per minutes of meeting dated 04.05.2021.

It is stated that accused is in JC for more than 6 months. Other accused persons are already granted bail and present accused is covered under the criteria laid down by Hon'ble HPC of Hon'ble High Court since he is not involved in any other case except the present case and none of the offences alleged against the accused, are punishable with imprisonment for a period of more than ten years. Hence accused be granted interim bail.

Heard both the sides. Record perused.

Perusal of the reply filed by IO shows that the regular bail application of accused has been dismissed twice by Ld. Sessions Court. His bail application has also been dismissed by this court previously. Further the accused is alleged to be involved in offence u/s 467 IPC besides other offences, in conspiracy with other co-accused persons. Offence u/s 467 IPC is also punishable with imprisonment for life besides other punishments. No such relaxation has been given to accused charged with such graver offences. Hence, the case of the accused is not covered under any criteria laid down by Hon'ble HPC and accordingly the accused cannot be granted interim bail on the basis of this criteria. His interim bail application is dismissed.

Application is disposed off. Copy of the order be given dasti.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No. 029336/19
PS Kalyanpuri
State vs. Akash
U/s 379/411/34 IPC

Application No. 13

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. LAC Sh. Parmanand Jaint, counsel for applicant/accused.

Report received from the IO as per which the accused's mother is now residing at the new address of 3/36, Khichripur, Delhi, on rent. She has left her earlier address and can change her address in future as well.

Heard. Record perused.

Accused was granted regular bail on 26.11.2019 by Ld. Predecessor but he has not been able to furnish bail bond till date. He cannot be kept in J/C any further.

Hence, in view of same, accused is directed to be released subject to furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Suptd. Accused shall abide by conditions as laid down in Section 437 (3) Cr.P.C. and shall not commit similar offence while being released on interim bail failing which his interim bail may be cancelled. Personal bond be sent to the court within three days of its acceptance. Application stands disposed off accordingly.

Copy of this order be sent to Jail Superintendent and DLSA (East) for information. One copy of order be also given dasti to Ld. LAC of accused.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No. 140/17
PS EOW
State vs. Diwakar Sharma
u/s 406/420/120B IPC

Application No. 14

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant through V.C. on CISCO Webex App.

Report not received from Jail Superintendent regarding medical status of accused. Hence, the matter is adjourned.

Put up the application before Ld. Duty MM of the day on 18.5.21. Report be called afresh from Jail Superintendent.

Ld. Counsel for applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021

FIR No. 50/21
PS Shakarpur (EOW)
State vs. Sumit Malhotra etc.

15.05.2021

Due to Corona pandemic outbreak and in view of Office Order No. 2/R/RG/DHC/2021 dated 19.04.2021 of Ld. Registrar General, Hon'ble High Court of Delhi, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Fresh charge sheet filed. It be checked and registered as per rules and reflected in the cause list.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

IO SI Bharat Bhushan.

Both the accused are stated to be in JC.

Put up for consideration on 29.05.2021.

(Atul Krishna Agrawal)
CMM (East), KKD, Delhi/15.05.2021